

27

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

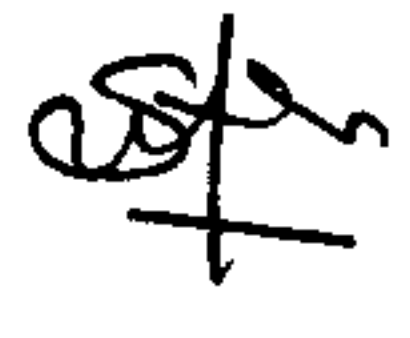
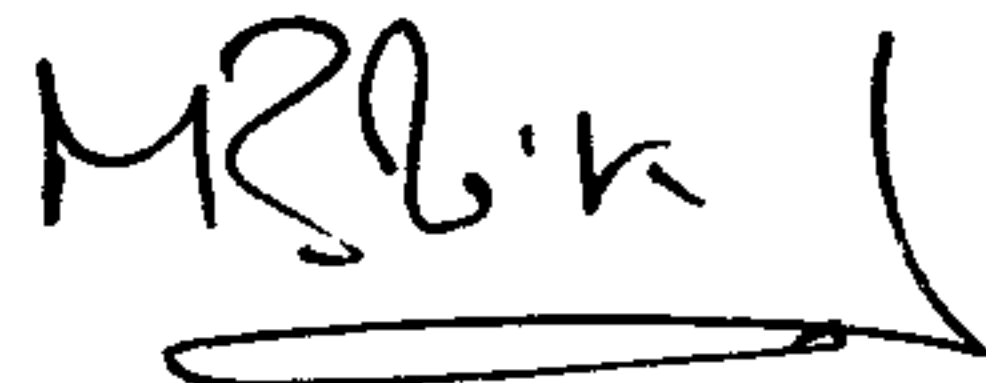
C.P. (I.B) No. 87/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2018**

Name of the Company: Panchmahal Steel Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Saurabh Amin	Adv	Resp.	
2.	Mihir Parikh	Adv.	Applicant	

ORDER

Advocate Mr. Mihir Parikh i/b Singhi & Co. is present for Operational Creditor/
Petitioner. Advocate Mr. Saurabh Amin is present for Respondent.

On the request of both sides the matter is adjourned.

List the matter on 13.08.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of July, 2018.